

**IN THE INCOME TAX APPELLATE TRIBUNAL**

**'B' BENCH : BANGALORE**

**BEFORE SHRI B.R BASKARAN, ACCOUNTANT MEMBER AND**

**SMT. BEENA PILLAI, JUDICIAL MEMBER**

<b>IT(TP)A No.115 &amp; 116/BANG/2017</b>
<b>Assessment Years : 2013 - 14 &amp; 2014 - 15</b>

AT India Auto Parts Pvt. Ltd., Plot No.33 & 34, Bidadi Industrial Area, Bidadi, Ramanagar Taluk and District-562 109.	<b>Vs.</b>	The Income Tax Officer (Intl. Taxn.) Ward-1(1), Bengaluru.
<b>PAN - AAKCA 3218 M</b>		
<b>APPELLANT</b>		<b>RESPONDENT</b>

Appellant by	:	Shri Nishant Periwala, C.A
Respondent by	:	Shri Muzaffar Hussain, CIT (DR)

Date of Hearing	:	12-01-2021
Date of Pronouncement	:	12 -01-2021

**ORDER**

**PER BEENA PILLAI, JUDICIAL MEMBER**

Present appeals have been filed by assessee against order dated 25/11/2016 passed by Ld.CIT(A)-12, Bangalore, for assessment years 2013-14 & 2014-15.

2. At the outset, Ld.AR orally submitted that assessee has decided to go in for VSVS 2020. It is also been submitted that assessee filed Form 1 & 2 in respect of these appeals. He however filed an adjournment application seeking date till that received Form 3.

3. Ld.Sr.DR submitted that the appeals may be dismissed as no purpose will be served by keeping the appeals pending.

4. We have perused submissions advanced by both sides in light of records placed before us.

5. As assessee has sought for VSVS- scheme 2020, no purpose will be served in keeping the present appeals pending. Considering the situation, we dismiss the present appeals as withdrawn. However, liberty is granted to move appropriate application for recall of this order, in the event, Form 1 filed by assessee is not accepted by revenue.

**Accordingly, assessee's appeals for year under consideration are allowed to be withdrawn with liberty.**

**In the result, assessee's appeals are dismissed as withdrawn.**

Order pronounced in the open court on 12<sup>th</sup> Jan, 2021

Sd/-  
(B.R BASKARAN)  
Accountant Member  
Bangalore,  
Dated, the 12<sup>th</sup> Jan, 2021.  
/Vms/

Sd/-  
(BEENA PILLAI)  
Judicial Member

**Copy to:**

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar, ITAT, Bangalore

		<b>Date</b>	<b>Initial</b>	
1.	Draft dictated on	On Dragon		Sr.PS
2.	Draft placed before author	-1-2021		Sr.PS
3.	Draft proposed & placed before the second member	-1-2021		JM/AM
4.	Draft discussed/approved by Second Member.	-1-2021		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	-1-2021		Sr.PS/PS
6.	Kept for pronouncement on	-1-2021		Sr.PS
7.	Signed Order comes back to Sr.PS/PS	- 1-2021		Sr.PS
8.	Date of uploading the order on Website	-1-2021		Sr.PS
9.	If not uploaded, furnish the reason	--		Sr.PS
10.	File sent to the Bench Clerk	-1-2021		Sr.PS
11.	Date on which file goes to the AR			
12.	Date on which file goes to the Head Clerk.			
13.	Date of dispatch of Order.			
14.	Draft dictation sheets are attached	No		Sr.PS